

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.139

CP No.4/Chd/Hry/2022

IN THE MATTER OF:

Yogender Gupta

..Petitioner

Vs.

DLF Ltd. & Ors.

..Respondents

Under Section: 213(b) (i) CA 2013

Order delivered on 19.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the petitioner : Mr. Jayant, Advocate

For the

Respondent : Mr. Anand Chhibbar, Senior Advocate, Mr. Vaibhav Sahni, Advocate

ORDER

The counsel for the petitioner as well as counsel for the respondent are present. Counsel for the petitioner has prayed for grant of week days' time for filing the written submissions in the matter. Time prayed for is granted. Post this matter after 10 days. Let the matter be posted to 16.02.2024.

Sd/-

**(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**